

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 214 OF 2018 &  
IA NOS. 1003, 1001 & 1002 OF 2018**

**Dated: 13<sup>th</sup> August, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**BSES Yamuna Power Limited**

**Versus**

**Delhi Electricity Regulatory Commission**

**.... Appellant(s)**

**.... Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza

**ORDER**

**IA No. 1003 of 2018**

***(Appln. for stay)***

Learned counsel for the Appellant states that he is not pressing this application.

Therefore, this application is dismissed as not pressed.

**IA Nos. 1001 & 1002 of 2018**

Mr. Buddy A. Ranganadhan, learned counsel appearing for the Appellant submits that so far as illegible typed copies of hand-written annexures are concerned, substantial typed copies of the annexures are already submitted except for 30 to 40 pages. He further submits that those 30 to 40 pages of hand-written annexures may not be relied upon at the time of admission, hence, the matter could be listed for admission, and in

case, those hand-written typed copies are necessary, the same would be furnished at the relevant time.

Therefore, list the matter for admission on **20.08.2018.**

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*ts/mk*